

BENCH-I

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

CA(CAA)No.232/KB/2017

**Present: Hon'ble Member (J) Shri Vijai Pratap Singh
Hon'ble Member (J) Shri Jinan K.R**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 08th November 2017, 10.30 A.M

Name of the Company	Anand Pinky Properties (P) Ltd.		
Under Section	230-232		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

17 Noelle Banerjee, Advocate Applicants

[Signature]

08/11/2017

ORDER

Ld. Counsel for the petitioner is present.

Ld. Counsel for the petitioner has filed supplementary affidavit annexing the consent letters of unsecured creditors. She informed that there are no secured creditors in the company. But it appears that she had not filed auditor's certificate in this respect. Petitioner in its application has prayed for dispensation of the meetings of both the shareholders and the creditors. Therefore, petitioner is directed to file auditor's certificate regarding list of secured and unsecured creditors in respect of the transferee company.

List on 30/11/2017.

[Signature]

(Jinan K.R.)
Member (J)

[Signature]

(Vijai Pratap Singh)
Member (J)